

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:4400  
ANSWERED ON:19.12.2014  
USE OF HELICOPTERS  
Kumar Shri Ashwini

**Will the Minister of DEFENCE be pleased to state:**

(a) whether people representatives and other important functionaries are allowed to use helicopters / aircraft belonging to defence; and

(b) if so, the details thereof along with the criteria / guidelines laid down for this purpose?

**Answer**

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

(a) & (b): The existing instructions allow use of defence helicopters / aircraft by Ministers of Central Government as well as Central / State Government functionaries for official duties with the approval of competent authority provided helicopter / aircraft are available and without prejudice to service requirements.

Non entitled persons are also allowed to use defence helicopters / aircraft under emergent conditions with the approval of competent authority and on payment basis, subject to request from the concerned State Government / Union Territory provided helicopter / aircraft are available and without prejudice to service requirements.